

BENCH-I

No one present for either side.

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**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P (IB).No. 320/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20th December 2017, 10.30 A.M

Name of the Company		Arun Kumar Jain -Vs-Upadan Commodities Pvt Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

P.T.O

107 320/2017 - Upadan Commodities**ORDER**

No one is present in Court.

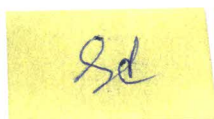
Ld. IRP, Shri Sandip Kumar Kejriwal has filed an application that he is resigning from the post of resolution professional on personal reason from 18/12/2017.

Let show cause notice be issued against the IRP as to why after accepting the work of resolution professional he is resigning, without prior permission of the adjudicating authority.

Further reference may be made to Insolvency and Bankruptcy Board of India (IBBI) for recommending a name of another Resolution Professional as Shri Sandip Kumar Kejriwal has resigned w.e.f. 18/12/2017 without availing prior permission from the adjudicating authority. The matter may be taken up by IBBI urgently.

Copy of this order may be served to the IBBI via E-mail and post forthwith

List it on 03/01/2018.



(Jinan K.R.)
Member (J)



(V.P. Singh)
Member (J)